

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.190/MP/2022

Subject : Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Clause 10.2.2 of the Power Purchase Agreement dated 31.3.2016

Date of Hearing : 7.2.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : NTPC Limited (NTPC)

Respondents : Rajasthan Urja Vikas Nigam Limited (RUVNL) and 3 Ors.

Parties Present : Ms. Shikha Ohri, Advocate, NTPC
Ms. Alisha Gaba, Advocate, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking declaration that the notification of the Rajasthan Electricity Regulatory Commission (Forecasting, Scheduling, Deviation Settlement and Related Matters of Solar and Wind Generation Sources) Regulations, 2017 constitutes a Change in Law in terms of the Power Purchase Agreement dated 31.3.2016 and direction to the Respondents to reimburse the scheduling and forecasting charges as paid by the Petitioner to Qualified Coordination Agency (QCA).

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:
 - (a) Admit. Issue notice to the Respondents.
 - (b) The Petitioner to serve copy of the Petition on the Respondents and the Respondents to file their reply to the Petition within four weeks after serving copy of the same to the Petitioner who may file its rejoinder within four weeks thereafter.
 - (c) Parties to comply with the above direction within the specified timelines and no extension of time shall be granted.
3. The Petition shall be listed for hearing on 4.5.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**